

IN THE INCOME TAX APPELLATE TRIBUNAL, SURAT BENCH, SURAT

BEFORE SHRI PAWAN SINGH, JM & DR. A. L. SAINI, AM

आयकरअपीलसं./ITA No.314/SRT/2019

(निर्धारणवर्ष / Assessment Year: (2014-15))

(Physical Court Hearing)

Wind Financial Services Pvt. Ltd., Shop No.102/A, 436 sq. feet Built up, Dabhel, Daman & Diu.	Vs.	The PCIT, Valsad.
स्थायीलेखासं./जीआइआरसं./PAN/GIR No.: AABCW2098J		
(Assessee)		(Respondent)

Assessee by : None.

Respondent by : Shri H P Meena, CIT(DR)

सुनवाईकीतारीख/ Date of Hearing : 03/12/2021

घोषणाकीतारीख/Date of Pronouncement: 03/12/2021

आदेश / O R D E R

PER Dr. A. L. SAINI, ACCOUNTANT MEMBER:

The present appeal is preferred by the assessee challenging the impugned order dated 15.03.2019, passed by the learned Principal Commissioner of Income Tax, Valsad [in short “the PCIT”] under section 263 of the Income Tax Act, 1961 [hereinafter referred to as “the Act”].

2. None appeared on behalf of the assessee. However, the assessee, by way of letter dated 02.12.2021 submitted that he does not wish to press this appeal, to which, the learned Departmental Representative (in short the “the ld. DR”) did not raise any objection. Consequently, we treat this appeal as withdrawn.

3. In the result, the appeal of the assessee (*in ITA No.314/SRT/2019 for AY.2014-15*) is dismissed as withdrawn.

Order is pronounced in the open court on 03/12/2021.

Sd/-
(PAWAN SINGH)
JUDICIAL MEMBER

Sd/-
(Dr. A.L. SAINI)
ACCOUNTANT MEMBER

सूरत /Surat

दिनांक/ Date: 03/12/2021

SAMANTA

Copy of the Order forwarded to:

1. The Assessee
2. The Respondent
3. The CIT(A)
4. Pr.CIT
5. DR/AR, ITAT, Surat
6. Guard File

// TRUE COPY //

By Order

Assistant Registrar/Sr. PS/PS
ITAT, Surat